

**GOVERNMENT OF INDIA
CULTURE
LOK SABHA**

UNSTARRED QUESTION NO:879
ANSWERED ON:10.12.2013
WAGES TO CASUAL LABOURERS
Khair Shri Chandrakant Bhaurao

Will the Minister of CULTURE be pleased to state:

- (a) whether wages are being paid to casual labourers working at various centrally protected monuments/historical buildings of the country according to the instructions/rules of the Department of Personnel and Public Grievances;
- (b) if so, the details thereof;
- (c) whether the said rules are being violated in providing wages to casual labourers working at such monuments including Bibika Makbara in Aurangabad district of Maharashtra;
- (d) if so, the details thereof and the action taken by the Government in this regard; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF CULTURE (SMT. CHANDRESH KUMARI KATOCH)

- (a)&(b) Yes, Madam. Wages to casual labourers working at various centrally protected monuments/sites are paid as per rates prescribed by the Labour Commissioner of the concerned States/Districts. However, where the nature of work entrusted to the casual workers and regular employees is same, the casual labourers are paid at the rate of 1/30th of the pay at minimum of the relevant pay scale plus dearness allowance for work of 8 hours a day, as per OM of Department of Personnel and Training No. 49014/2/86 Estt.(C) dated 7th June, 1988.
- (c) & (d) No, Madam. There is no violation of rules in providing wages to casual labourers in BibiKa Makbara and other monuments/sites where the nature of work entrusted to casual labourers and regular employees is the same.
- (e) Does not arise.